

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-3727/2016

New Delhi, this the 04th day of November, 2016.

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Dr. Dalvir Singh, aged about 61 years,
S/o late Sh. Laxman Singh,
R/o 2269-70, Shora Kothi,
Subzi Mandi, clock Tower,
Delhi-110007. **Applicant**

(By Advocate : Sh. Harish Kr. Mehra)

Versus

1. Ministry of Health & Family Welfare,
Govt. of NCT of Delhi,
Through its Secretary,
9th floor, Delhi Secretariat,
I.P. Estate, New Delhi.
2. Integrated Diseases Surveillance,
Programme (IDSP), Delhi,
Through its State Surveillance Officer
F-17, Karkardooma,
Delhi-110032.
3. State Health Society, Delhi,
Through its Chairman,
Vikas Bhawan II, 6th Floor,
Civil Lines, Delhi-110054.
4. Govt. of NCT of Delhi
Through its Secretary,
IP Estate, New Delhi. **Respondents**

ORDER (ORAL)

Hon'ble Mr. Justice Permod Kohli

The applicant was engaged by respondent No. 3 which is not one of the notified institutions under the Section 14 of the Administrative Tribunals Act, 1985. In this view of the matter, learned counsel for the applicant seeks to withdraw this OA with liberty to approach appropriate forum. Prayer allowed.

**(Shekhar Agarwal)
Member (A)**

**(Justice Permod Kohli)
Chairman**

/ns/